NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 82/(MAH)/2016 MA. No. 454/2017

CORAM:

S. No.

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES:

M/s. Cyrus Investments Pvt. Ltd. & Anr.

V/s.

M/s. Tata Sons Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

DESIGNATION

Mr. Prateck Seksama, A. Mr. Nitesh Jam, Adv.

NAME

1/b Dhardul Amarchian Mangaldas 4 to

Coursel Mr. Zal Andhyarujima

a) w Adv Mr. Jehangur Mistry 3

and Mulla Elsaigie Burt Florice

Advocates for R Nos 16,14,16 to 22

Ms. A. A. Mujdusar ilb Economic nous tachice Advocates for Respondent No. 597

Me. Soma Seletare Sundareson, Adv.

SIGNATURE

Me. Akslay Doctor, ofw Me. Subhanshu Gupta

Mr. Janak Duckkadows, Sr. Counsel

Hr. Shakan Tagfiani, Counsel

Ms. Shueen Roenkhan awallor

i) b Maneksha & Sethna

Advocates for Respondent 11.

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ORDER

MA No.454/2017 in CP No.82/ 241-242,244/NCLT/MB/MAH/2016

Today, on mentioning of MA 454/2017 by the Petitioner for expedite hearing of the CP remitted to this Bench by Honourable National Company Law Appellate Tribunal, this matter has come on board for hearing, when this Application has come for hearing, the Petitioners has filed a Praecipe to place this Application before Honourable President of NCLT, Delhi for hearing on this application, because the orders dated 6.3.2017 and 17.4.2017 passed by this Bench comprising of members, B S V Prakash Kumar and V. Nallasenapathy, has decided main case on merits at preliminary stage itself, which has been reversed by Honourable NCLAT, hence sought for change of Bench.

Before recording the objections placed by the Respondent side, we regret to express our opinion that had it been the mind of the petitioners for transfer from this Bench, they should have placed their submission either before Appellate Tribunal or before Principal Bench of NCLT for such relief, they should not have filed MA454/2017 to expeditiously post this petition for final hearing in accordance with the directions, Honourable NCLAT passed on 21.9.2017.

On this praecipe moved by the Petitioners' side superseding mentioning request in MA454/2017 for posting this matter for final hearing, the Respondent side has raised objections to passing an order basing on this praecipe saying – (1) that this is not the place to make such praecipe before this Bench, (2) that there is no direction from the Hon'ble Appellate Tribunal to post this matter before some other Bench, (3) that this praecipe is in supersession of their own MA454/2017 come for mentioning before this Bench and finally (4) that subsequently taking out a praecipe for placing MA354/2017 before Honourable Principal Bench is without any plausible reason.

MA No.454/2017 in CP No.82/ 241-242,244/NCLT/MB/MAH/2016

In view of mentioning of this MA and thereafter practipe by the petitioners' side and the objections placed before us by the Respondent side, we post this matter to 6.10.2017 to hear on MA454/2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)